

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

---  
TRANSFERRED PETITION No. 119/2017  
IN COMPANY PETITION No.275/2016

DATED THURSDAY, THE 1<sup>st</sup> DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956  
UNDER SECTIONS 433(e) AND 433 (f) OF COMPANIES ACT, 1956  
AND

IN THE MATTER OF MANOHAR STEVEN PINTO & ANR.

AND

SKYLINE CONSTRUCTIONS & HOUSING PVT. LTD.

1. Mr. Manohar Steven Pinto,  
S/o Charles Richard Pinto,  
Aged about 39 years,
2. Mrs. Monica Pinto,  
W/o Manohar Steven Pinto,  
Aged about 35 years,  
Both R/at 7 Maya way,  
Greenland NH 03840,  
Both represented by their P.A. Holder  
Mr. Gregory Mascarenhas,  
S/o Jerome Mascarenhas,  
Aged about 65 years,  
R/at "Perpetual Paradise",  
Spring Fields Layout,  
Chillimbi, Urva, Mangalore.

...

Petitioners

Vs.

M/s. Skyline Constructions & Housing Pvt. Ltd.,  
No.22, Hayens Road,  
Bangalore - 560 025.

...

Respondent

**ORDER**

No representation for the petitioners. None appeared for petitioners. Notices issued to the petitioners served. Information is obtained from India Post website. It is clear that the petitioners are not interested to proceed with the matter. After this matter is received from the Hon'ble High Court, notice was issued to the petitioners, but none of them appeared. The

Tribunal issued notice to the petitioners and they are served and it is listed today for their appearance. Yet, they did not appear. It appears the petitioners are not interested to proceed with the matter.

Hence, petition is dismissed for non-prosecution.

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

psp.